## National Company Law Tribunal Allahabad Bench

CPNO. 46/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE COMPANY: Devi Luxmi Foods andia put its Us. Harryali section of the companies act/1 & B code: 433 of the Companies Act, 1956

SI. NO.	<u>Name</u>	Designation	Representation	Signature
<u>1.</u>	M.C. Crepta	Ad vocate	Applicant	No. 04.
<u>2.</u>	Tusher Kat Cut	en en	12	- Just
3.	Knāhne Dev U	yps Adverte	ROC	Se .

## C.P. No. 46/2016

Shri N.C.Gupta, Advocate for the applicant, Advocate Haryali Seeds Pvt. Ltd. None for the Respondent Company M/s Devi Laxmi Foods India Pvt. Ltd. Shri Krishna Dev Vyas, C.G.S.C. representing the ROC, Kanpur.

Since, the present application is filed U/s 433 of the Companies Act, 1956.

We are of the view to invite response/ comments, if any, from the Official Liquidator, Allahabad in respect of the present petition.

Keeping in view of the statutory changes took place in the Companies Act by substituting with the provision of relevant provision of the I & B Code, 2016.

The learned C.G.S.C. seeks time to receive necessary instruction from ROC, Kanpur. He is also expected to get necessary instruction from the Ministry of Corporate Affairs, Office of R.D., if feels appropriate in the present petition.

A copy of this order be communicated to RD, NR New Delhi as well as to the O.L., Allahabad.

The matter be listed on 10th January, 2017.